



HIDAYATULLAH NATIONAL LAW UNIVERSITY

R A I P U R

**CONFLUENCE OF CODES:
INTERNATIONAL CONFERENCE
ON SECURITIES, ARBITRATION,
& TAXATION
(ICSAT - 2025)**

NOV 1-2 2025

09:00 AM - 06:00 PM (IST)



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HNLU Raipur

About the Conference

In an era marked by rapid globalization and technological advancements, the legal landscape governing corporate entities, financial markets, and international commerce is undergoing significant transformation. Recognizing the imperative to address these evolving challenges, Hidayatullah National Law University (HNLU), Raipur, is organizing the Confluence of Codes: International Conference on Securities, Arbitration & Taxation (ICSAT). Scheduled for Saturday and Sunday, 1st and 2nd November 2025, this virtual conference will convene leading academics, practitioners, policymakers, and researchers from around the world to engage in critical discourse on contemporary legal issues.

The conference aims to provide a platform for interdisciplinary dialogue on the complexities of corporate governance, dispute resolution mechanisms, fiscal policies, and securities regulation. By facilitating discussions on both domestic and international legal frameworks, the event seeks to foster a comprehensive understanding of the challenges and opportunities in these domains.

Key objectives of the conference include:

- Exploring the interplay between securities law and emerging global financial practices.
- Analyzing the efficacy of arbitration and alternative dispute resolution in cross-border commercial disputes.
- Examining the impact of international taxation policies on multinational enterprises.
- Assessing regulatory approaches to securities markets in different jurisdictions.

By bringing together diverse perspectives, the conference aspires to contribute to the development of robust legal frameworks that can adapt to the dynamic nature of international commerce and finance. Participants will have the opportunity to present research, share insights, and collaborate on solutions to some of the most pressing legal challenges facing the global corporate sector today.

Sub-Themes

Participants are encouraged to submit papers & presentations on the following sub-themes:

1. Securities Law & Financial Regulation

- IPO governance, listing compliance, & post-IPO liability
- Securities fraud detection, whistleblower protections & internal controls
- Cross-border market integrity & board oversight in securities regulation
- Technological disruption, cyber resilience & board-level risk governance
- ESG disclosures, shareholder activism, & director accountability
- Comparative board governance in securities markets
- Role of institutional investors in shaping corporate governance norms

2. Commercial Arbitration & Mediation

- Innovations in international commercial arbitration procedures
- Enforcement & challenge of arbitral awards across jurisdictions
- Third-party funding, ethics, & transparency in arbitration
- Design & enforceability of mediation & hybrid ADR mechanisms
- Online dispute resolution (ODR) in cross-border commercial settings
- Role of arbitration in resolving corporate governance & shareholder disputes
- Arbitration clauses & corporate fiduciary duties

3. Domestic & International Taxation

- Taxation challenges in the digital economy & platform-based businesses
- Transfer pricing, BEPS, & multinational tax governance
- Pillar One & Pillar Two reforms: legal & policy perspectives
- Tax avoidance, evasion, & corporate ethical responsibility
- International tax treaty reform & dispute resolution mechanisms
- Digital Services Taxes (DSTs) & global trade implications
- Governance & risk management in corporate tax compliance
- Emerging issues in indirect taxation & cross-border supply chains

The above themes are indicative in nature. Authors may take up any other themes aligning with the central theme of the conference.

Mode of Conference

The conference will be conducted in a physical format at HNLU campus.

Important Dates

Extended Abstract Submission Deadline **Thursday, 21st August 2025**

Notification of Acceptance of Abstract **Thursday, 28th August 2025**

Final Registration Deadline **Early-bird: Thursday, 11th September 2025**

Final Registration Deadline **Full fee: Tuesday, 30th September 2025**

Date of Conference **Saturday, 1st & Sunday, 2nd November 2025**

Final Paper Submission (Post-Conference) **Tuesday, 6th January 2026**

Registration Fees (in INR)

Participant	Early Bird Registration (on or before 11th September 2025)	Full Fee Registration (till 30th September 2025)
Students (UG & PG)	Rs. 1200/-	Rs. 1500/-
Ph.D. Scholars	Rs. 1500/-	Rs. 2000/-
Other Participants	Rs. 1900/-	Rs. 2500/-

1. Registration fees are non-refundable under any circumstances.
2. Each paper may have a maximum of three authors.
3. In case of co-authorship, every author must complete individual registration by payment of fee, separately.
4. All meals during the conference are included in the registration fee, starting from breakfast on 1st November, 2025 to Hi-Tea on 2nd November, 2025. Any meals beyond these dates will be at the participants' own expense.
5. Accommodation is not covered under the registration fee. Presenters requiring accommodation may opt for it at the time of registration. Allotment will be made on a first-come, first-served basis upon payment.

Accommodation fee (₹1000/- per person)

1. Accommodation will be arranged at the University Hostel and includes; Non-AC, non-attached room, One bed, one mattress, two bed sheets, one blanket, One chair and table set, One basic set of toiletries.
Participants will be required to adhere to the University Hostel Rules. Separate hostel facilities will be provided for male and female participants.
2. The accommodation fee covers lodging from 6:00 PM on 31st October, 2025 to 10:00 AM on 3rd November, 2025.
3. If extended accommodation is required, it may be provided (subject to availability) at an additional charge of Rs. 500/- per person per day.

Prizes

Best Presenters for each technical session will receive a **Best Presentation Certificate**.

Submission Guidelines

1. Abstract Submission

- Abstracts should be 500 to 1000 words, clearly outlining the research question, methodology, and key findings.
- Submissions must be made through the designated Google Form
<https://forms.gle/7Y9QZeheswwwPiMo6>
- All abstracts will undergo a peer-review process, and selected authors will be notified by the specified date.



2. Final Paper Submission

- Full papers should incorporate feedback received during the technical sessions.
- Detailed formatting and submission guidelines will be communicated to selected participants.

3. Publication Opportunity

Select papers including the comments and suggestions from the experts received during the technical sessions will be published in an edited book with ISBN.

Established in the year 2003 by the Government of Chhattisgarh, Hidayatullah National Law University (HNLU), Raipur, is one of India's premier National Law Universities named after the distinguished jurist and former Chief Justice of India, Justice Mohammad Hidayatullah. Guided by the motto "Dharma Sansthapanartham"—which translates to "for the sake of establishing the primacy of laws of eternal values"—the University has emerged as a vibrant hub for legal scholarship, interdisciplinary research, and policy-oriented discourse.

HNLU has consistently contributed to India's legal ecosystem through its academic programs, research centres, legal aid clinics, and national and international collaborations. The University fosters a holistic environment that encourages critical inquiry, innovation, and impactful dialogue in both traditional and emerging areas of law.

Notable Academic Engagements

In recent years, HNLU has significantly expanded its global academic footprint through a series of impactful events, including:

- HNLU–ALSA International Conference on Trade, Business & Sustainability (July 2025)

Focused on inclusive, equitable, and sustainable growth strategies in trade and business, the conference was a collaborative event under the Asian Law Students' Association, engaging academics from across the Asia-Pacific region.

- International Conference on Music & IP: Art, Innovation & Business (April 2025)

This pioneering conference explored the evolving landscape of intellectual property rights in the music industry, touching upon commercial innovation, copyright regimes, and cultural protection.

- Panel Discussion on AI & Legal Liability (April 2025)

With growing reliance on artificial intelligence, this forum addressed regulatory, ethical, and jurisprudential concerns surrounding AI-driven decision-making and corporate accountability.

- International Certificate Programme on Sustainable Trade & Environmental Governance (May 2025)

A capacity-building initiative offering insights into WTO disciplines, international trade law, and global environmental policy, delivered by subject matter experts and practitioners.

- HNLU–UNCITRAL RCAP International Symposium (December 2024)

Hosted in association with the UNCITRAL Regional Centre for Asia and the Pacific, this high-level symposium examined legal harmonization, arbitration frameworks, and international commercial law reforms.

- 1st Energy Law Conference (Nov 2023): Funded by CSERC and supported by industry stakeholders, this event brought together legal and regulatory experts to discuss India's evolving energy law landscape.

These initiatives underscore HNLU's commitment to promoting forward-looking legal discourse and nurturing a dynamic community of scholars, researchers, and practitioners.

Organising Centres

The present International Conference is a joint academic initiative of the following three specialized centres of excellence at HNLU:

1. Centre for Domestic and International Taxation (CDIT)

The CDIT serves as a dedicated research and capacity-building body that focuses on fiscal federalism, international tax treaties, transfer pricing, digital taxation, and the emerging challenges of tax avoidance, evasion, and policy harmonization. The Centre regularly organizes expert talks, panel discussions, and research publications on comparative tax law and global tax reforms, especially under the OECD, G20, and UN frameworks. The Centre at HNLU is currently headed by Dr. Anindhya Tiwari, Assistant Professor of Law.

2. Centre for Securities Law (CSL)

The CSL promotes scholarly engagement in the field of financial regulation, market integrity, corporate compliance, and investor protection. It critically examines SEBI guidelines, cross-border securities regulation, and the evolution of ESG norms and fintech developments. The Centre encourages dialogue between academia, industry regulators, and corporate governance practitioners to shape well-informed reforms in capital market governance. The Centre at HNLU is currently headed by Mr Mayank Shrivastava, Assistant Professor of Law.

3. Centre for Commercial Arbitration (CCA)

With the increasing prominence of arbitration as a preferred mode of dispute resolution, the CCA aims to deepen understanding and research on institutional and ad hoc arbitration, investor-state dispute mechanisms, and the development of a robust arbitration-friendly legal framework in India and beyond. The Centre regularly collaborates with international institutions to organize training programmes, symposia, and mock arbitrations to bridge the gap between theory and practice. The Centre at HNLU is currently headed by Dr. Amitesh Deshmukh, Assistant Professor of Law.

Advisory Board



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